

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON : 26.09.2014
Court No. : 3
Item No. : 7

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 7966 OF 2014
WITH PRAYER FOR INTERIM RELIEF

GHAZIABAD DEV. AUTHORITY

...PETITIONER

VERSUS

DEVENDRA KUMAR & ANR.

...RESPONDENTS

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 03.03.2014 with an office report dated 04.07.2014 when the Court was pleased to pass the following order:

“Delay condoned.
Issue notice, returnable on 28.04.2014.
Before the returnable date, the paper book
containing relevant evidence adduced before the Trial
Court shall be placed on record by the petitioner.”

Accordingly, show cause notice was issued to both the Respondents on 26.06.2014 through registered A.D post. Neither A.D. Cards nor unserved cover containing the notice was received back in respect of both the Respondents.

Thereafter, the matter above mentioned was lastly listed before the Hon'ble Court on 21.07.2014 when the Court was pleased to pass the following Order:

“Issue fresh notice, returnable on 26.09.2014.”

Accordingly, fresh show cause notice was issued to both the respondents on 19.08.2014 by registered A.D post. Neither A.D. Cards nor unserved covers have been received back from both the respondents so far.

Service of show cause notice is not complete.

The matter is listed before the Hon'ble Court with this office report.

Dated this the 24th day of September, 2014.

ASSISTANT REGISTRAR

Copy to:

Mr. Devesh Kumar, Advocate

ASSISTANT REGISTRAR